

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:915
ANSWERED ON:08.12.2003
BONDED CHILDREN
ALAKESH DAS

Will the Minister of LABOUR be pleased to state:

- (a) the number of cases of bonded children brought to the notice of the Government during the past three years, State-wise; and
(b) the steps taken to rehabilitate them?

Answer

MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA)

(a): The Bonded Labour System (Abolition) Act, 1976 does not make any discrimination amongst child bondage and adult bondage. No separate data on child bondage is maintained. However, the number of bonded labourers including child-bonded labourers identified and released by the State Governments during the last three years - year-wise and state-wise is given in Annexure.

(b): Adequate rehabilitation packages are provided to released bonded labourers including child bonded labourers under the Centrally Sponsored Scheme and other poverty alleviation programmes being implemented in States. In addition, two schemes exclusively for the benefit of children withdrawn from work namely, the Scheme of National Child Labour Projects (NCLPs) and Grants-in-aid to voluntary organizations have been launched. Under the Scheme of NCLPs, 100 National Child Labour Projects have been started in 13 child labour endemic states to provide formal/non-formal education, vocational training, stipend, nutrition, health care etc. for the children withdrawn from work.

ANNEXURE

STATEMENT AS REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA USQ NO. 915 FOR 8.12.2003

Number of Bonded Labourers including childbonded labourers released from bondage during the last three years, year-wise and State-wise is given below:

Year State No. of bonded labourers (including bonded child labourers) released

2000-01	Arunachal Pradesh	1576
	Rajasthan	24
	Tamil Nadu	3656
2001-02	Bihar	28
	Haryana	7
	Maharashtra	14
	Karnataka	36
	Tamil Nadu	3844
2002-03	Bihar	125
	Chattisgarh	124
	Haryana	21
	Karnataka	1854
	Maharashtra	5
	Punjab	69